



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 202
IB-422/ND/2021

IN THE MATTER OF:

Ingram Micro India Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Edque Solutions Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 19.07.2022

CORAM:

SHRI. DHARMINDER SINGH,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:


For the Applicant : Mr. Mayank Badoni Adv., Mr. Sonali Joon Adv.,
Mr. Ajinkya Gunjan Mishra Adv.
For the Respondent : Mr. Rishi Ashok a/w Mr. Amogh Patker and Mr.
Prathamesh Sharma, Advocates

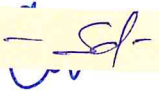
ORDER

Ld. Counsels for both the parties appeared and stated that the matter has been settled. Mr. Mayank Badoni, Ld. Counsel appearing for the Applicant stated that he wants to withdraw the present petition. In view of the statement made by the Ld. Counsel for the Applicant, the present petition is allowed to be withdrawn.

Accordingly, the petition IB-422/ND/2021 is Dismissed as withdrawn.

Filed be consigned to the record room.


(L.N. GUPTA)
MEMBER (T)


(DHARMINDER SINGH)
MEMBER (J)